8,56,048

Even where the assessments are yet to be finalised, the assessing officer has made provisional assessments in accordance with law. Pending the full recovery of tax, the Tax Recovery Officer has attached some movable as well as immovable assets belonging to Nawab of Rampur, the value of which is more than the taxes due, to safeguard the interest of the Government.

Written Answers

55

CONFISCATION OF JEWELLERY OF BEGUM OF RAMPUR

856. SHRI A. P. CHATTERJEE: SHRI A. K. A. ABDUL SAMAD:

Will the Minister of FINANCE) वित्त मंत्री be pleased to state:

- (a) whether it is a fact that some jewellery belonging to the Begum of Rampur was recently confiscated in Bombay;
- (b) if so, the itemwise valuation of the said pieces of jewellery; and
- (c) whether the jewellery is still in Government custody or has been released?

THE MINISTER OF STATE IN THE

OF **MINISTRY** FINANCE/ (SHRI K. R. GANESH): (a) The lion. Member is apparently referring to the four items of jewellery discovered during a search of the safe deposit lockers held in the names of the partners of Messrs. J. M. Bhansali and Co. and their family members, in July, 1969, which were claimed by the said firm as belonging to the Begum of Rampur and which were admitted by her as belonging to her. None of these items were confiscated by Government.

(b) The valuation of the said four pieces of jewellery itemwise is as under:

Rs.

1. One single string consisting 3,25,000 of 14 emerald engraved beads and 14 pearls. (Emerald 207 ot. a Rs. 1,500 p. ot., and earls Rs. 1,000)

	Rs.
 One pair of ear-rings with two emerald drops with diamonds. 	2,00,000
 One pair of bracelets with two square emerald in centre surrounded with diamonds. 	90,000
4. Six flat diamonds packets :	
(i) 87 pieces ct. 131.28 at 1000 per ct.	1,31,280
(ii) 247 pieces ct. 124.55 at 400 per ct.	49,820
(iii) Ct. 82.40 at 250 per ct.	20,600
(iv) Ct. 154.35 at 200 per ct.	30,870
(v) Six pieces ct. 14.50 at 300 per ct.	4,250
(vi) Ct. 52.85 at 80 per ct.	4,228

to Question*

(c) The said items of jewellery are deposited with a bank at Bombay in the joint names of the Begum of Rampur and the Income tax Officer.

WIDENING OP NATIONAL HIGHWAY NO. 8

- 857. SHRI G. R. PATIL: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/ संसदीय कार्य तथा नौवहन ग्रौर परिवहन मन्त्री be pleased to state:
- (a) the progress made so far regarding widening and strengthening single lane sector to double lane in Mile 76/0 to 95/0 and 95/0 to 112/1 of the National Highway No. 8;
- (b) the total expenditure incurred during the years 1969-70 and 1970-71; and
- (c) the expenditure proposed to be incurred in the year 1971-72?

THE MINISTER OF PARLIAMENTARY **AFFAIRS** SHIPPING AND TRANSPORT/संसदीय कार्य तथा नौवहन ग्रीर परिवहन मंत्री (SHRI RAJ BAHADUR) : (a) The overall progress upto June 1971 is 23% on the work from mile 76/0 to 95/0 and 11% on the work from mile 95/0 to 112/1.